

THE HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE

M.Cr.C. No.28129 of 2017
(Aabid Hasan & others vs. State of MP)

Indore, dated : 08.02.2019

Shri Manoj Saxena, learned counsel for the applicants.

Shri A. Yadav, learned Public Prosecutor for the non-applicant –
State.

Learned counsel for the applicants seek permission of this
Court to withdraw this petition filed under Section 482 of Cr.P.C.

Prayer is allowed.

Accordingly, M.Cr.C. No.28129/2017 is dismissed as
withdrawn.

(Shailendra Shukla)
Judge

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